

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 85 OF 2024

IN THE MATTER OF:-

Kedar Dattatray Gurav

.... Applicant

V/s.

M/s Ichalkaranji Agro Foods & Ors

.... Respondents

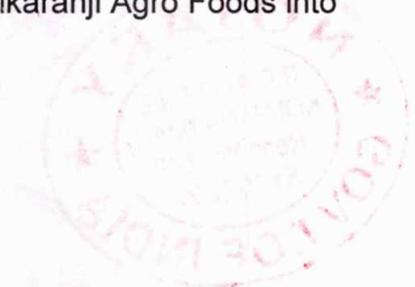


ADDITIONAL REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 4

I, J. S. Salunkhe, aged about 55 years, occupation-service, the Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416415. I am filing this affidavit on behalf of the Respondent-Maharashtra Pollution Control Board, do hereby solemnly affirm state as under.

I, am presently working as the Regional Officer, Kolhapur with the Maharashtra Pollution Control Board since w. e. f. I say and submit that, I have gone through the records of the present application and thereafter made myself conversant with the facts and circumstances. I am filing the present affidavit-in-reply in response to the application after understanding the contents thereof. At the outset I deny all the averments, assertions and contentions, made in the application against Board and those which are not dealt with by me specifically in this reply may not be construed as having admitted the truthfulness thereof.

1. I say and submit that the Board has granted consent to Operate to Ichalkaranji Agro Foods, Ichalkaranji, Dist- Kolhapur u/s 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 for slaughter house activity under Red Category subject to certain terms and conditions vide letter dated 8.2.2022 which is valid upto 31.10.2024. A copy of said consent to operate dated 8.2.2022 is enclosed and marked as an **Annexure-I**.
2. I say and submit that the Board has received various complaints from Shri Santosh Hattikar through email dated 11.4.2023 regarding water and air pollution due to slaughtering activities in the surrounding area. The said complaints have been investigated by the official of the Board on 11.4.20223 and reported as follows :-
 - i) It was observed that the industry partly discharging generated effluent from bypass arrangement provided by M/s Ichalkaranji Agro Foods into odha backside of the premises.



- ii) The Respondent Industry has also failed to comply with the Slaughter House Rules, 2011.
- iii) A copy of the visit report dated 11.4.2023 is enclosed and marked as an **Annexure-II.**

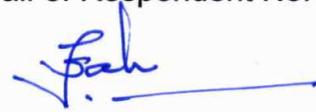
3. I say and submit that in view of above non compliances, the Respondent Board has issued Proposed Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974, 31A of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Wastes (M, H & T) Rules, 2008 vide letter dated 12.5.2023. A copy of said Proposed direction dated 12.05.2023 is enclosed and marked as an **Annexure-III.**
4. I say and submit that the Board has received various complaints & verification report of Ichalkaranji Municipal Corporation on 28.08.2023. In this regard Board has issued Proposed Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974, 31A of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Wastes (M, H & T) Rules, 2008 vide letter dated 31.08.2023. A copy of said verification report dated 28.08.2023 & Proposed direction dated 31.08.2023 is enclosed and marked as an **Annexure IV & V** respectively.
5. I say and submit that the Respondent Board has extended the hearing to Respondent No. 1 i.e. Ichalkaranji Agro foods, Tal. Hathkangale, Dist. Kolhapur on 24.11.2023 and Interim directions u/s 33A of Water (Prevention and Pollution control) Act 1974, directing to comply with the various directions & BG of Rs. 2,50,000/- Forfeited vide DD of Union Bank of India vide DD No- 623943 dated 21.3.2024. A copy of said Interim Directions dated 29.02.2024 is marked and enclosed as **Annexure-VI.**
6. I say and submit that in compliance of this Hon'ble Tribunal in compliance of this Hon'ble Tribunal order dated 26.4.2024. The officials of the Board along with medical health Officer M/s. Ichalkaranji Municipal Corporation have conducted Joint visit at the site in question on 29.2.2024 and reported observations/Present status as follows:-
 - a. During inspection the unit was found in operation & engaged in Slaughtering activity.
 - b. The generating Industrial Effluent as per Consent is 53.3 m³/D for that industry has provided ETP consisting of primary, secondary & filtration system.
 - c. During inspection it is observed that industry discharging treated effluent on 3-acre land for irrigation purpose. Industry has provided total 8-acre land.
 - d. The generating D.E is 3 MLD for that industry has provided septic tank with soak pit.
 - e. The generating non H.W i.e type-1 (Vegetable matter such as Rumen, Stomach, intestine contents dungs & agriculture residue) & type-2 (Animal matter such as inedible offal's, tissues etc.) is disposed to M/s. Maharashtra Food Processing Phaltan, Dist-Satara.



Present Status:-

- a) During inspection slaughtering activity was found not in operation. However, during the inspection industry representatives have informed that today slaughtering done only one large animal is buffalo for local market.
- b) The generating Industrial Effluent as per consent is 53.3 m³/D for that industry has provided EP consisting of primary, secondary & filtration system.
- c) During the inspection ETP outlet sample collected for analysis purposes.
- d) During inspection it is observed that industry is discharging treated effluent on 3-acre land for irrigation purposes. Industry has provided a total of 8-acre land.
- e) The generating D.E is 3MLD dor that industry has provided septic tank with soak pit.
- f) The generating non-H. W i.e. type-1 (Vegetable matter such as Rumen, Stomach & agriculture residue) & type-2 (Animal matter such as inedible offal's, tissues etc.) is disposed to rendering Plant at M/s. Maharashtra Food Processing, Phaltan, Dist- Satara.
- g) The generating Non-H. W i.e. dung is disposed to local farmers for use as manure. A copy of said visit report dated 11.7.2024 is enclosed and marked as an **Annexure-VII.**

For and on behalf of Respondent No.4 & 5.



(J.S. Salunkhe)
Regional Officer

Maharashtra Pollution Control Board, Kolhapur



Notary/Sc./No.- 3356/2024
Solely affirm & signed / L. H. T. I. Before me
me by जगन्नाथ शंकर साळोखे
& State that the contents of the Affidavit are
true and correct. Who is identified by पुष्पा सर



Adk. R. D. Bhosale
Notary Public (Govt. of India)
Dist. Kolhapur.

22 JUL 2024



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/S.S.I (R49)
 No:- Format1.0/JD (WPC)/UAN
 No.0000124674/CR/2202000463

Date: 08/02/2022

To,
 M/s Ichalkaranji Agro Foods
 R.S.No.613 Site No.115,(Slaughter House)
 ShantiNagar, Near Shanti Hotel Thorat
 Chowk, Ichalkaranji
 Tal: Ichalkaranji Dist: Kolhapur



Your Service is Our Duty

Sub: Renewal of Consent to Operate for Slaughter house activity under Red Category.

Ref: Renewal of Consent to Operate Granted vide no.
 Format1.0/BO/JD(WPC)/MPCB-Consent-0000058345/CR/CC-1812000031 dtd
 01.12.2018. Valid up to: 31/10/2021

Your application No.MPCB-CONSENT-0000124674 Dated 28.10.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Renewal of Consent to Operate is granted for period valid up to: 31/10/2024**
- The capital investment of the project is Rs.0.85 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 0.765 Crs + Expansion/Increase in C.I. - Rs. 0.085Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Slaughtering of Buffalo's (Large Animal-190 nos/day)	Total live Weight Killed per day 66.50 MT/day (TLWK)	
2	Slaughtering of Sheep & Goats (Small Animals - 50 Nos/day)	Total live Weight Killed per day 2.0 MT/day (TLWK)	

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	53.3	As per Schedule-I	On land for gardening

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	3	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG SET (200 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

- A] Applicant shall adopt CPCB recommended Methods (Newsletter "Parivesh" published by CPCB in Sept.2004 regarding "Solid Waste Management in Slaughter House") for processing, utilization and disposal of solid waste from slaughter house as summarized below:

Sr No	Type of Waste	Constituents of wastes	Category of Slaughter House	Disposal Methods
1	Type-I	Vegetable matter such as Rumen, stomach, intestine contents dung, agriculture residue	Large	Biomethanation Plant of 2.5 Tons/day capacity. 66.50 Tons @ 4 % = 2.5 tons/day convert to gas and slurry send to SDB. The sludge shall be used as manure
2	Type-II	Animal matter such as inedible offals, tissues, meat trimmings, waste and condemned meat, bones etc.	Large	Rendering Plant (Dry rendering) with bio-filters and bio-media to control odour. 66.50 Tons/day capacity @ 23.5 % = 15.00 tons/day. Final disposal as fats, animal feed & fertilizer

B]

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP sludge + bio-logical sludge	2000	Kg/Day	---	Sludge drying bed. Final disposal as a manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. The industry shall comply with the guidelines on slaughter house waste management published by Central Pollution Control Board. Thumb rules for slaughter house waste management & design of pollution control systems/measures issued vide dated 24.12.2014 by Maharashtra Pollution Control Board.

10. The Industry shall submit information in respect of source of raw material/number of animals slaughtered per day in slaughter house duly confirmed by concerned authority.
11. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.



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Signed by: Dr. Y.B.Sontakke
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-02-08 15:29:32 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25500.00	MPCB-DR-8473	15/11/2021	NEFT

Industry has submitted Consent fees of Rs. 25,500.00/- out of which consent fees of Rs. 15000/- has been adjusted towards grant of Renewal of Consent to Operate vide application (UAN no: 124674) up to validity period 31/10/2021 to 31/10/2024 & Consent fees of Rs. 500/- (Five Hundred Rupees) has been adjusted towards increase in capital investment & remaining Consent fees of Rs. 10,000/- (Ten Thousand Rupees) has been balanced with MPC Board & same will be considered at the time of next Renewal of Consent to Operate.

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 60.00 CMD consisting of for the treatment of 53.3 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 -9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27oC)	30
(4)	Chlorides	600
(5)	Suspended Solid	100
(6)	COD	250
(7)	TDS	2100
(8)	Sulphates	1000

- C] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 3 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	65.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG SET (200 KVA)	Acoustic Encloser	4.00	HSD 50.00 Lit/Day	-	PM	-
						SOX	-
						NOX	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of consent to operate	Rs. 5 Lakh	Monthly	Towards O & M of Pollution Control System	31/10/2024	28/02/2025

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous & Other Waste (M & TM) Rules, 2016, which can be recycled
8. /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 20(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
13. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
14. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
15. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
16. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
18. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. The applicant shall maintain good housekeeping.

22. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
23. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
24. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
25. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
26. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliances duly supported with documentary evidences (format can downloaded from MPCB official site).
27. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
28. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952, 2660448
Fax No. (0231) 2652952.
Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector
Office, Kolhapur.
416 003.

Date: 11/04/2023

VISIT REPORT

- 1) Name of Industry and address :- M/s. Ichalkaramji Agro Foods
R.S. No. 613 site no 115 (Slaughter
House) Near Shanti Hotel Thoret
chowk Ichalkaramji.
- 2) Date of Visit :- 11/04/2023
Visited By :- Harbad S.J (FO)
- 3) Industry Representative :- Mr.
- 4) Consent Status :- 31/10/2024 (124674)
- 5) Observations :-
visited the unit as per complaint
received from shri. Santosh Kattikar.
During inspection following observations
are made.
- i) During inspection industry found in
operation & engaged in slaughtering
activity with avg. 70 large animals/day.
- ii) The generating I.E is 53.3 m³/D as
per consented. for that industry has
provided ETP consisting primary & tertiary
treatment. During inspection o&M
of ETP found very poor.
- iii) During inspection ETP treated water/
effluent discharge to irrigation land
is collected for analysis purpose.
- iv) During inspection it is observed that
industry has provided ^{4TP5} by pass arrange.

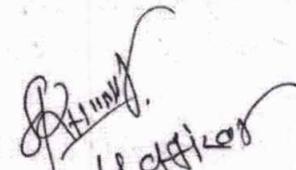
ment for discharging effluent into odha located back side of unit.

v) Also during inspections sign observed of effluent discharge into odha backside of skin, cleaning, washing activity unit.

vi) During inspection it is not possible to collect water sample of same due to odha.

vii) During inspection industry representative informed that skin, cleaning, washing activity carried out by M/s. Gyama Enterprises with same owner.


Fayyaz Begum
9890573777/153


Smt. R. H. Harker
11-4-23

Warbad
(Charbad S.S.)
FO MPCB
Kolhapur.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

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Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/PD/ 2305/2003

Date: 12/05/2023.

To,
M/s. Ichalkaranji Agro Foods.
(Slaughter House)
R.S.No.613 Site No.115 ShantiNagar,
Near Shanti Hotel Thorat Chowk, A/p. Ichalkaraji
Tal. Hatkanangle, Dist. Kolhapur.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. Complaint received from Shri. Santosh Hattikar regarding discharge of effluent.
2. Slaughter House Rules 2011.
3. Visit of Board officials on 11.04.2023.
4. Online Proposal submitted by SRO Kolhapur

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Board Officials visited your unit on 11.04.2023 for investigation of the complaint and observed following non compliances..

1. During visit O & M was found very poor,
2. You have provided 4 to 5 numbers of bypass arrangements for discharging effluent into nearby odha.
3. During the visit the symptoms of the discharge of the effluent were observed at the backside of the Skin cleaning, and washing activity unit.
4. You have not provided ETP to the effluent generated from the Skin cleaning, and washing activity unit and also not sending the same to the sister concerned unit M/s. Gayama Enterprises.
5. You were not disposing of the waste material as per the consent condition imposed to your unit.
6. You have failed to comply the Slaughter House Rules 2011.

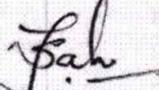
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prosecution, prohibition or regulation of your activities).

- 1) Why further legal action shall not be initiated against your unit?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD


(J. S. Salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.



इचलकरंजी महानगरपालिका
इचलकरंजी
(जिल्हा:- कोल्हापूर)



कार्यालय दूरध्वनी क्र. ०२३०-२४२१४५१ ते ५५, फॅक्स क्र. ०२३०-२४३०९७७,
ई-मेल आयडी : - lmc22.aarogya@gmail.com वेबसाइट :- www.ichalkaranjinp.co.in
ई-मेल आयडी : - ichalkaranjinp@gmail.com

जाचक क्रमांक:- इ.म.न.पा/ आरोग्य / १४४९ / २०२३

दिनांक- २६ / ६ / २०२३

प्रति,

उपप्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
कोल्हापूर.

विषय - इचलकरंजी अॅग्रो फूड व ग्यामा कंपनीकडून जनावरांच्या चमडयावर प्रक्रिया केलेले सांडपाणी व वेस्टेज मटेरियल ओढयामध्ये व विहीरीमध्ये सोडलेबाबत.

श्री.संतोष राजाराम हत्तीकर यांनी दि.११ / ०४ / २०२३ दिले तक्रार अर्जानुसार इकडील स्वच्छता निरीक्षक यांनी समक्ष जागेवर जावून पाहणी केली असता इचलकरंजी अॅग्रो फुड व ग्यामा कंपनीद्वारे जनावरांच्या चामडयावर प्रक्रिया केली जाते. त्याठिकाणी ETP प्लांट नसलेने सदरठिकाणचे सांडपाणी व वेस्टेज मटेरियल हे मागील बाजूस मोठा नव्या टाकून ओढयामध्ये सोडलेले असलेबाबतचा वस्तुस्थितीजन्य अहवाल इकडे दिलेला आहे. त्यामुळे सदरठिकाणी दुर्गंधी पसरलेली असून नागरिकांच्या आरोग्याच्या दृष्टीने हानीकारक परिस्थिती निर्माण होण्याची शक्यता नाकारता येत नाही. तरी सदर प्रकरणी आपले विभागाकडून पुढील कार्यवाहीसाठी सदरचा अहवाल सादर.

वैद्यकीय आरोग्य अधिकारी
इचलकरंजी महानगरपालिका

प्रत :- श्री.संतोष राजाराम हत्तीकर,
वॉर्ड नं.१७ / ४२, विवेकानंद कॉलनी,
इचलकरंजी.

से बौद्धिक सारोभ्य अधिकारी को,
इ.स.पा. प्रौद्योगिकी

रिपोर्ट - स्वच्छता निरीक्षण का.का. प्रौद्योगिकी

विषय - इचलकरंजी अन्नो फूड व ग्रामा कंपनीकडून
जनावरांच्या चमड्यावर प्रक्रिया केलेले सांडपाणी
व वेस्टेज सेटेरिअल ओव्हामध्ये व विटेरिअमध्ये
सोडलेखन

आपला आदेशानुसार इचलकरंजी अन्नो फूड व
ग्रामा कंपनी रि.स.नं. ६९३, साइट नं. ९९५ शॉनीनगर,
येथे समक्ष जाऊन घराणी केली व आपला सदर कंपनीला
दि. ३१-५-२०२३ रोजी दिलेल्या नोटिसीचे उत्तर देताना
साफसफाई करून फोटो काढलेले आहेत. सदर ठिकाणी
ग्रामा कंपनीकडून जनावरांच्या चमड्यावर प्रक्रिया केली
जाते. त्याठिकाणी ETP प्लांट असलेले तेथील सांड
पाणी व वेस्टेज सेटेरिअल पाईपलाईन्स ETP प्लांट मध्ये
सोडले आहे, असे दाखवत आहेत. परंतु वसुधेश्वरी
वेगळी आहे. सदर कंपनीमधील सांडपाणी व वेस्टेज
सेटेरिअल मागील वाजूस सोळा नळा राखून ओव्हामध्ये
सोडलेले आहे. तरी सदर कंपनीवर फुटोल अंजन ही
कारवाई होणे काही सादर.



(महोदय शा. मिश्रा)

श्री. शि. शि.

Ref: 10/14/23

24/8/2023



ICHALKARANJI AGRO FOODS

■ Resi.
Kadge Mala, Jaysingpur.
Tal. Shirol, Dist. Kolhapur

■ Office
8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Cell. : 9822431990

Date- 02/06/2023

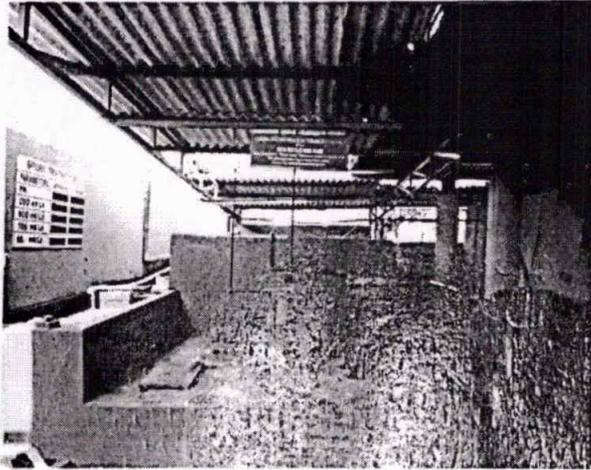
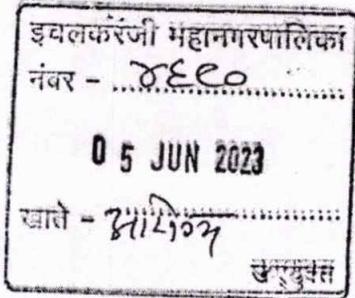
To,
Health Officer
Ichalkaranji Mahanagrpalika,
Ichalkaranji

Sub- Reply to your notice (जावक क्रमांक:- इ.म.न.पा/ आरोग्य/ १२५४/२०२३) received on 02-06-2023.

Respected Sir,

Point 01-

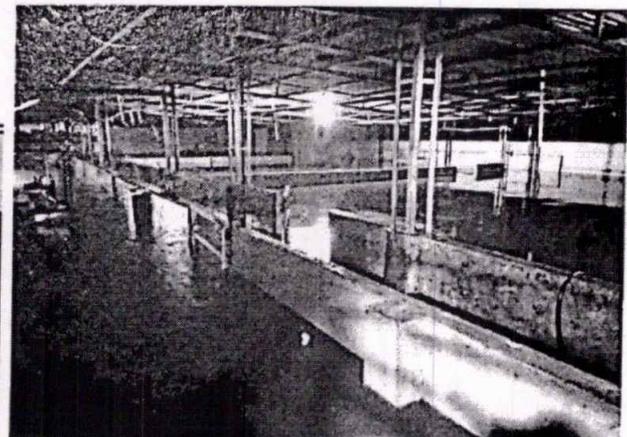
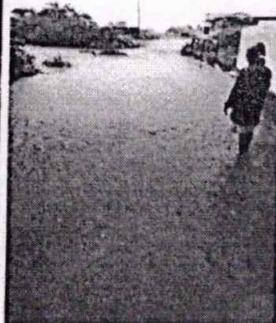
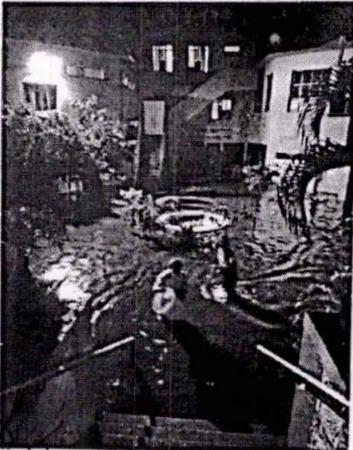
We have good condition ETP plant in our factory and we regularly operate pollution control system and maintain good house keeping. we have enclosed photo copy of the same

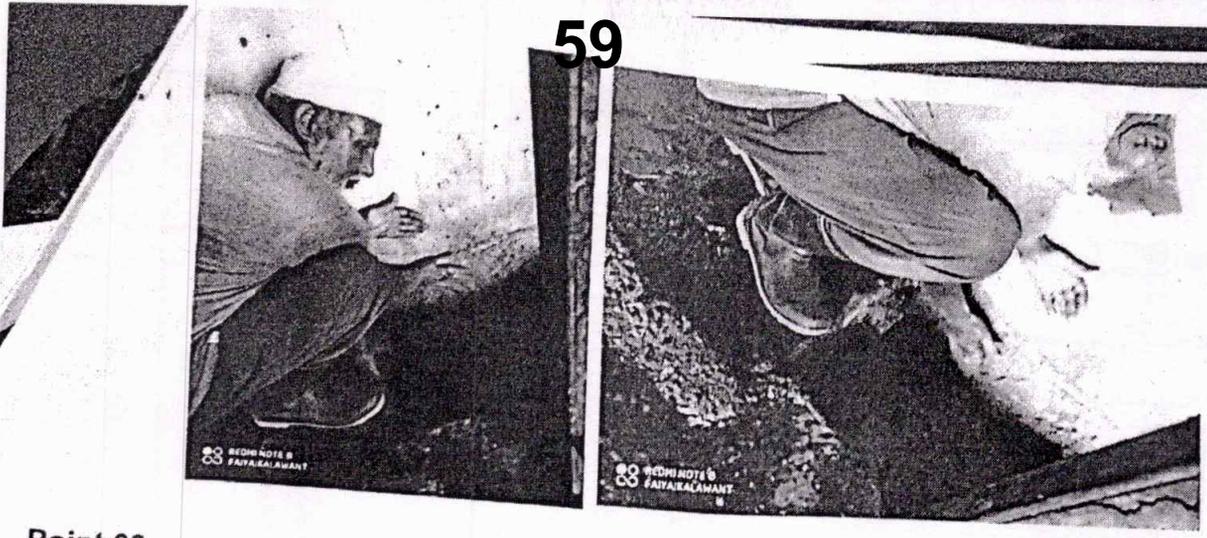


श्री मधुदेव भिसाव
Please verify
& Submit the
realistic Report
according to this
explanation
Shayam
6/6/23
RPH
Dmf

Point 02-

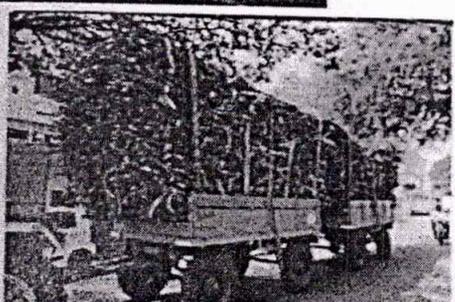
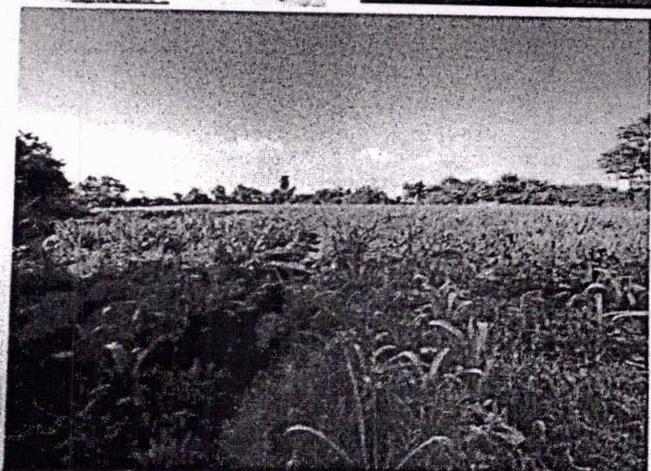
Earlier here rained heavily and at this time rain water comes to our workshop and office. flooded all the premises so we made holes to drain flood water but we have received guidelines from the MPCB so we closed all the rain water drain holes. for ref. we enclosed all the photos of the same.



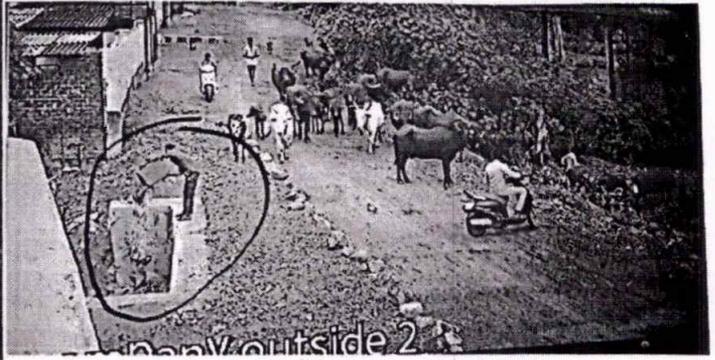
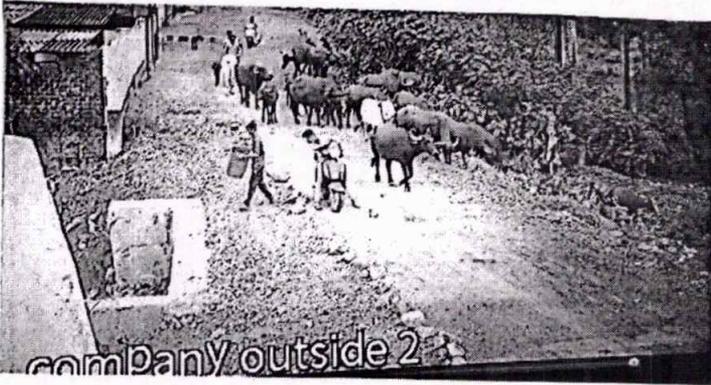


Point 03-

Your objection is that we have drain skin cleaning water to odha but this is not true, we have got arrangements to treat our skin cleaning water and this water treated in our own ETP plant. for skin cleaning activities very negligible water is required after cleaning we collect the effluent to the storage tank and transfer to ETP, hardly 500 ltrs/day qty. and treated water utilized in our own farm. we have enclosed photos of the same.



M/s Gayama Enterprises activities we closed already because all the material was sent to our concerned unit M/s Maharashtra food processing unit, for they have a rendering plant. Our unit location is near odha if you observed this odha comes from industrial textile units and so many textile effluents comes in this odha and go to common ETP for treatment, also near our unit 2 to 3 hotels, chicken, Mutton, Vantor throw their all waste material to odha near our unit because of that blame come on our factory, we complained so many times. we complained many times to nager parishad but no action taken against them, for your ref we have enclosed photos of the same.



महाराष्ट्र एकच आवृत्ती

चिकन विक्री, चिकन ६५ व्यावसायिकांमुळे काळा ओढ्याच्या प्रदुषणात भर

मिसे, इतर टाकाऊ अवयव टाकाऊ पत्रिका, दुग्धी : कारवाईची गरज

दुग्धीच्या प्रदुषणाबाबतची तक्रार मिळविल्याने एम.एस.एम.सी.ने कारवाईची गरज जाणवली आहे. एम.एस.एम.सी.ने एम.एस.एम.सी.च्या कारवाईबाबतची तक्रार मिळविल्याने एम.एस.एम.सी.ने कारवाईची गरज जाणवली आहे. एम.एस.एम.सी.ने एम.एस.एम.सी.च्या कारवाईबाबतची तक्रार मिळविल्याने एम.एस.एम.सी.ने कारवाईची गरज जाणवली आहे.

एम.एस.एम.सी.ने एम.एस.एम.सी.च्या कारवाईबाबतची तक्रार मिळविल्याने एम.एस.एम.सी.ने कारवाईची गरज जाणवली आहे. एम.एस.एम.सी.ने एम.एस.एम.सी.च्या कारवाईबाबतची तक्रार मिळविल्याने एम.एस.एम.सी.ने कारवाईची गरज जाणवली आहे.

MAHASATTA EPAPER
Kolhapur, Sangli, Satara, Belgaum Edition.
Date : 18-05-2013 Page No. - Mahasatta_3

For your ref. we have already given our explanation regarding this matter to MPCB.

we hope you will be satisfied with the above clarification and we promises that we will abide by all laws stipulated by you. we will follow your all guideline, rules and regulation

Thanking You,

Yours Faithfully,

FOR M/S. ICHALKARANJI AGRO FOODS



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इचलकरंजी महानगरपालिका

इचलकरंजी

(जिल्हा:- कोल्हापूर)



कार्यालय दूरध्वनी क्र. ०२३०-२४२१४५१ ते ५५, फॅक्स क्र. ०२३०-२४३०९७७,
ई-मेल आयडी :- imc22.aarogya@gmail.com वेबसाइट :- www.ichalkaranjinp.co.in
ई-मेल आयडी :- ichalkaranjinp@gmail.com..

जावक क्रमांक:- इ.म.न.पा/ आरोग्य ११५४ /२०२३

दिनांक-२७ /०५ /२०२३

प्रति,

नोटीस

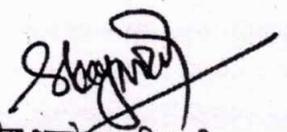
- १) इचलकरंजी ॲग्रो फुड (कारखाना)
- २) ग्यामा कंपनी,
रि.स.नं.६१३, साईट नं.११५, शांतीनगर,
इचलकरंजी.

विषय - आपले कंपनीद्वारे जनावरांच्या चामडयावर प्रक्रिया केलेले सांडपाणी व वेस्टेज मटेरियल ओढयामध्ये व विहीरीमध्ये सोडलेबाबत.

वरील विषयांकीत प्रकरणी श्री.संतोष राजाराम हत्तीकर यांनी दि.११ / ०४ / २०२३ दिले तक्रार अर्जानुसार इकडील स्वच्छता निरीक्षक यांनी समक्ष जागेवर जावून पाहणी केली असता इचलकरंजी ॲग्रो फुड व ग्यामा कंपनीद्वारे जनावरांच्या चामडयावर प्रक्रिया केलेले सांडपाणी व वेस्टेज मटेरियल ओढयामध्ये व विहीरीमध्ये थेट सोडलेले असलेबाबतचा वस्तुस्थितीजन्य अहवाल इकडे दिलेला आहे. त्यामुळे सदरठिकाणी दुर्गंधी पसरलेली असून नागरिकांच्या आरोग्याच्या दृष्टीने हानीकारक परिस्थिती निर्माण होण्याची शक्यता नाकारता येत नाही.

तरी याबाबतचा आपला वस्तुस्थितीजन्य खुलासा २४ तासाचे आंत समक्ष इकडे देणेचा आहे. खुलासा मुदतीत न आलेस आपणांस कांहीही म्हणावयाचे नाही असे समजून आपणांवर पुढील कार्यवाही प्रस्तावित करणेत येईल याची गंभीर नोंद घेणेत यावी. तसेच आपल्या कंपनीद्वारे प्रक्रिया करून शिल्लक असलेले सांडपाणी व वेस्टेज मटेरियल हे ओढयामध्ये अथवा विहीरीमध्ये न टाकता त्याची विल्हेवाट शास्त्रोक्त पध्दतीने करणेची आहे. अन्यथा आपले कंपनीवर म.न.प.अधिनियमानुसार कारवाई करणेत येईल.

प्रत :- श्री.संतोष राजाराम हत्तीकर,
वॉर्ड नं.१७ / ४२, विवेकानंद कॉलनी,
इचलकरंजी.


वैद्यकीय आरोग्य अधिकारी
इचलकरंजी महानगरपालिका

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/PD/ 2302310005

Date: 31/08/2023.

To,
**M/s. Ichalkaranji Agro Foods.
(Slaughter House)
R.S.No.613 Site No.115 ShantiNagar,
Near Shanti Hotel Thorat Chowk, A/p. Ichalkaraji
Tal. Hatkanangle, Dist. Kolhapur.**

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. Complaint received from Shri. Santosh Hattikar regarding discharge of effluent.
2. Slaughter House Rules 2011.
3. Visit of Board officials on 11.04.2023.
4. Online Proposal submitted by SRO Kolhapur
5. Proposed direction issued by this office dtd.12/05/2023
6. Verification report received to SRO Kolhapur office from M/s.Ichalkaranji Municipal Corporation officers dtd.28/08/2023 as well as complaint vide email through Shri. Santosh Hattikar regarding discharge of effluent..

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, M/s. Ichalkaranji Municipal Corporation officers visited your unit on 24.08.2023 for investigation of the complaint and observed non compliances., as per verification carried by M/s.Ichalkaranji Municipal Corporation officers it is observed that industry partly discharging generated effluent form M/s.Ichalkaranji Agro Foods & sister unit

2.

i.e M/s. Gyama industry into odha through pipeline provided backside of premises. However, you have failed to comply the Slaughter House Rules 2011 amended thereof.

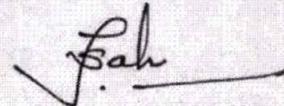
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prosecution, prohibition or regulation of your activities).

II) Why further legal action shall not be initiated against your unit?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD



(J. S. salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1). Member Secretary, M.P.C. B, Mumbai.
- 2). Joint Director (Air Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
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No. MPCB/RO/KOP/IDI/2402295001

Date: 29/02/2024

To,
M/s. Ichalkaranji Agro Foods
(Slaughter House)
R.S.No.613 Site No.115 ShantiNagar, Near Shanti Hotel
Thorat Chowk, A/p. Ichalkaraji
Tal. Hatkanangle, Dist. Kolhapur.

Sub: Interim Directions under section 33 A of the Water
(Prevention & Control of Pollution) Act, 1974 and rule made
thereunder.

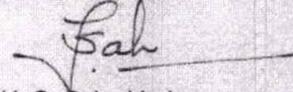
Ref: 1. Proposed Directions vide letter dated 31.08.2023.
2. Personal hearing extended at HQ, M. P. C. Board, Mumbai on
24.11.2023.

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With reference to the Proposed Direction issued by the Board dated 31.08.2023 & the
personal hearing extended on 24.11.2023, the following interim directions are issued u/s 33 A
of the Water (Prevention & Control of Pollution) Act, 1974 & rule made thereunder with the
following terms & conditions.

1. Industry shall not discharge treated/untreated effluent outside the factory premises.
2. Industry shall not dispose Non-Hazardous Waste illegally.
3. Industry shall regularly operate & maintain provided Effluent Treatment Plant.
4. Industry shall renew existing Bank Guarantee of Rs. 5 lack within 07 days.
5. Considering non-compliance Bank Guarantee of Rs 250000/- (Two Lack Fifty
Thousand) is forfeited and Industry shall submit top up Bank Guarantee of Rs.5.00
Lack in favor of Regional office, Kolhapur immediately.

In case you fail to comply with the above interim directions, the Board will have no
option but to issue final directions as may deem fit in your case, which may please be noted.

FOR & ON BEHALF
OF THE BOARD



(J. S. Salunkhe)
Regional Officer, Kolhapur

Copy submitted for favour of information:
Member Secretary, MPC Board, Mumbai.

Copy f.w.cs. for information to:
1. Joint Director (APC), MPC Board, Mumbai.
2. Law & Policy Division, MPC Board, Mumbai.

Copy to:
1. Sub-Regional Officer, M.P.C. Board, Kolhapur.
- He is directed to submit the compliance report from time to time & keep vigil.



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Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/BG/Encash/FTS-0003/2024

Date: 29.02.2024.

To,
Branch Manager
Union Bank of India,
Branch UMFB, Ichalkaranji.

- Sub :** Encashment of Bank Guarantee of Rs. 250000/- (Two lacs fifty thousand) in favour of M/s Ichalkaranji Agro Foods, S. No-613, Site No. 115, Near Sarthi hotel thorath chowk, Ichalkaranji, Dist- Kolhapur, Maharashtra.
- Ref. :** 1. Consent Granted by the Board.
2. Proposal received from Sub Regional Officer Kolhapur. .
3. Public Hearing Conducted of HQ on 24.11.2023.
4. Approval received from HQ dt. 29.02.2023.

Sir,

With reference to above letter, Please find enclosed herewith original Bank Guarantee of Rs. 500000/- (Five Lacs) vide BG No. 37700IGL0003023, dtd. 01.12.2023 which is valid up to 31.12.2024 in favour of M/s Ichalkaranji Agro Foods, S. No-613, Site No. 115, Near Sarthi hotel thorath chowk, Ichalkaranji, Dist- Kolhapur, and Maharashtra.

The industry administration has failed to comply consent conditions issued to the industry. Therefore, you are request to invoke and encash the Bank Guarantee of Rs. 250000/- (Two lacs fifty thousand) and send the Demand Draft Rs. 250000/- (Two lacs fifty thousand) in favour of Regional Office, M. P. C. Board, Kolhapur Urgently.
Thanking You.

Yours faithfully,

(J. S. Salunkhe)
Regional Office, Kolhapur.

D. A. As above.

Copy submitted for favour of information please:

1. Member Secretary, M. P. C. Board, Mumbai.
2. Joint Director (WPC), M. P. C. Board, Mumbai.

Copy to:

1. Sub-Regional Officer, M. P. C. Board, Kolhapur - For further necessary follow up.
2. Law Officer, M. P. C. Board, Mumbai.
3. M/s Ichalkaranji Agro Foods, S. No-613, Site No. 115, Near Sarthi hotel thorath chowk, Ichalkaranji, Dist- Kolhapur, Maharashtra.
You are directed to take follow up of encashment of Bank Guarantee & Submit the DD of Rs. 250000/- (Two lacs fifty thousand) to, Regional Office, M. P. C. Board, Kolhapur, Immediately as a compliance of consent / direction of the Board.. Further, you are hereby directed to submit Top-up BG of Rs. 5, 00,000/- (Five Lacs) to Regional Office, M. P. C. Board, Kolhapur for same within 7 days.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952, 2660448
 Fax No. (0231) 2652952.
 Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,
 Near Collector
 Office, Kolhapur.
 416 003.

Date: 11/07/2024

VISIT REPORT

- 1) **Name of Industry & Address:-** M/s. Ichalkaranji Agro Foods,
 R.S.No.613 Site No.115 ShantiNagar,
 Near Shanti Hotel Thorat Chowk Ichalkaranji,
 Tal. Hatkanangle Dist. Kolhapur.
- 2) **Date of Visit** :- 11.07.2024
- 3) **Visited By** :- Harbad S J (Field Officer)
- 4) **Industry Representative :-**
- 5) **Consent Status** :- Obtained Consent to Operate valid up to 31.10.2024

Background -

1. M/s. Ichalkaranji Agro Foods located at R.S.No.613 Site No.115 ShantiNagar, Near Shanti Hotel Thorat Chowk Ichalkaranji Tal. Hatkanangle Dist. Kolhapur has obtained Consent to Operate valid up to 31.10.2024 for Slaughtering of Buffalo's (Large Animal-190 nos/day) & Slaughtering of Sheep & Goats (Small Animals - 50 Nos/day).
2. Previously this office has received complaints from Shri. Santosh Hattikar through email Dated. 11.04.2023 & 25.08.2023 accordingly visited the site along with complainant. Accordingly, Board has issued Proposed Directions on Dated. 12.05.2023 & 31.08.2023 against non-compliances observed during inspections. After that Personal Hearing Conducted at HQ MPC Board, Mumbai on Dated. 24.11.2023. Accordingly, Board has issued Interim Direction on Dated. 29.02.2024 with Forfeiture of BG of Rs. 250000/-.
3. Accordingly, BG of Rs. 250000/-. Forfeited vide DD of Union Bank of India vide DD No-623943 Dated 21.03.2024.

Observations made during combined visit with Medical Health Officer, Ichalkaranji Municipal Corporation on Dated. 29.02.2024

1. During inspection unit was found in operation & engaged in Slaughtering activity.
2. The generating Industrial Effluent as per Consent is 53.3 m³/D for that industry has provided ETP consisting primary, secondary & filtration system.
3. During inspection it is observed that industry discharging treated effluent on 3 acre land for irrigation purpose. Industry has provided total 8 acre land.
4. The generating D.E is 3 MLD for that industry has provided septic tank with soak pit.
5. The generating non H.W i.e. type-1 (Vegetable matter such as Rumen, Stomach, intestine contents dung & agriculture residue) & type-2 (Animal matter such as inedible offal's, tissues etc.) is disposed to M/s. Maharashtra Food Processing, Phaltan, Dist- Satara

Present Status (~~07.11.2024~~) - 11/07/2024

1. During inspection slaughtering activity found not in operation. However during inspection industry representative has informed that today Slaughtering done of only one Large Animal is Buffalo for local market.
2. The generating Industrial Effluent as per Consent is 53.3 m³/D for that industry has provided ETP consisting primary, secondary & filtration system.
3. During inspection ETP outlet sample collected for analysis purpose.
4. During inspection it is observed that industry discharging treated effluent on 3 acre land for irrigation purpose. Industry has provided total 8 acre land.
5. The generating D.E is 3 MLD for that industry has provided septic tank with soak pit.
6. The generating non H.W i.e. type-1 (Vegetable matter such as Rumen, Stomach, & agriculture residue) & type-2 (Animal matter such as inedible offal's, tissues etc.) is disposed to Rendering Plant at M/s. Maharashtra Food Processing, Phaltan, Dist- Satara
7. The generating Non H.W i.e dung is disposed to local farmers for use as manure.

Representative

Vijay
T.

11/07/2024

Harbad

(Harbad S.S)

FO MPCB

Ichalkaranji